

SHRIMATI JANKUMARI ASGHAR

*519. **Shri Gidwani:** Will the Minister of Home Affairs be pleased to state:

(a) whether one Shrimati Jankumari Asghar was an employee in the Ministry of Education, Government of India, till recently;

(b) whether after the Partition of the country, Shrimati Jankumari Asghar joined the Ministry of Education, Government of India and her husband Mr. Asghar opted for Pakistan and entered the Military Department, Government of Pakistan;

(c) whether Mr. Asghar paid repeated visits to India and stayed with Shrimati Jankumari Asghar in Delhi;

(d) whether Mr. Asghar owned an urban property in Dehra Dun (Uttar Pradesh) which had been declared as evacuee property;

(e) whether Shrimati Jankumari Asghar represented to the Deputy Custodian of Evacuee Property, Dehra Dun to restore the property to her as it had been gifted to her by Mr. Asghar and that she was an Indian National;

(f) whether Shrimati Jankumari Asghar has left for Pakistan permanently now and has adopted Pakistan nationality; and

(g) whether there are any other employees of the Government of India whose husbands or wives, as the case may be, are still employed in the Government of Pakistan?

The Deputy Minister of Home Affairs (Shri Datar): On the assumption that the question relates to Shrimati Janak Kumari Asghar, the reply to parts (a) to (d) is in the affirmative.

(e) She did not ask for restoration of the property, but during the course of the proceedings she objected to the property being taken over as evacuee property on the ground that it belonged to her as it had been gifted to her by her husband.

(f) She resigned her appointment in the Education Ministry and is understood to have gone to Pakistan. Government are not aware whether she has "adopted" Pakistan nationality, but under the existing law, she is not an Indian national.

(g) The information is being collected and will be laid on the Table of the House in due course.

Shri Gidwani: Are Government aware that a number of officers who

finally opted for service in Pakistan have left for Pakistan, some of them taking away large sums of Government money?

Shri Datar: That does not arise, so far as this question is concerned.

The Prime Minister (Shri Jawaharlal Nehru): When?

Mr. Speaker: The point is, I think there was a question in this House about some person having taken away a lakh of rupees from Madhya Pradesh.

Some Hon. Members: Rajasthan.

Mr. Speaker: He may put down a question. If the hon. Minister, has not got the information, he may collect it.

Shri Gidwani: I would like this information to be collected from all the States as to how many officers have gone to Pakistan and how much Government money they have taken away there?

Mr. Speaker: Let him table a question on that. I think it is too wide to be admitted.

Shri Jawaharlal Nehru: I do not know what can be done on a vague question like this. If the hon. Member draws our attention to anything, we may enquire. I do not know how we can go enquiring about the whole of India?

Mr. Speaker: That is what I am telling him.

Shri Gidwani: From all the States; that is my enquiry.

Mr. Speaker: Order, order.

Shri Sarangadhar Das: The hon. Minister said in reply to the latter part of the question that it is not known whether this lady has taken up Pakistan citizenship. I could understand that she was an Indian. But, inasmuch as she was married to a man who became a Pakistan citizen, did she remain an Indian and remain in the service?

Mr. Speaker: Order, order. The answers are very clear on that point. The hon. Member wants an opinion on the question of law about the domicile of the wife on the change of domicile of the husband. It is a matter of law and he cannot express an opinion.

Shri Sarangadhar Das: How was she in Indian service?

Mr. Speaker: It will be a question of argument.

Shri V. P. Nayar: Is it not a fact that this lady was allowed to live in the room, allotted to her in the Constitution House, when all the other non-M.P. residents of the Constitution House were forced to quit during the last session?

Mr. Speaker: How does it arise out of this, I do not know. She may have occupied during the off-session period.

Shri V. P. Nayar: During the session period, Sir. May I also know whether the Government issued any special instructions to allow her to continue in the room?

Mr. Speaker: I do not think it arises out of this question at all. We will go to the next question.

SECURITY SERVICES

*521. **Shri K. C. Sodhia:** (a) Will the Minister of States be pleased to state whether the Government of India realize any charges from Parts 'B' and 'C' States for the security services rendered to them by the Central Reserve Police?

(b) If so, what was the amount charged to each such State during 1950-51 and 1951-52?

The Minister of Home Affairs and States (Dr. Katju): (a) The cost of the Central Reserve Police detachments employed in Part B States is recovered from the respective State Governments. No such recovery is being made at present from Part C States.

(b) SAURASHTRA: Rs. 1, 19, 755-3-0

(Rupee: One lakh Nineteen thousand Seven hundred and Fiftyfive, Annas Three only).

RAJASTHAN: Rs. 17,39,135-8-9

(Rupee: Seventeen lakhs Thirtynine thousand One hundred and Thirtynine, Annas Eight, Paise Nine only).

HYDERABAD: Rs. 3,59,762-6-0

(Rupee: Three lakhs Fifty-nine thousand Nine hundred and Sixtytwo, Annas Six only).

Shri K. C. Sodhia: What is the total strength of the force?

Dr. Katju: 2000.

Shri K. C. Sodhia: Where has it been stationed?

Dr. Katju: The central station is Neemuch in Madhya Bharat. Whenever they are required, these detachments are sent as the case may be.

Shri K. C. Sodhia: Is it utilised in patrolling our western frontier?

Dr. Katju: They are used partly for this purpose and partly also for law and order purposes.

ANTI-SMUGGLING DEVICES

*522. **Shri K. C. Sodhia:** (a) Will the Minister of Natural Resources and Scientific Research be pleased to refer to the reply to starred question No. 1858 for the 18th July, 1952 and state whether the anti-smuggling devices evolved by the National Physical Laboratory, Delhi, have since been tested by the Customs authorities, Calcutta and found efficient?

(b) If so, are they of such market value as may require their manufacture?

The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya): (a) Two models of the anti-smuggling devices are being tested by the Customs Authorities;

(i) A Table Model for baggage etc. and

(ii) A portable model for scanning of human bodies and small packages.

The portable model was found more useful by the Customs Authorities. Two such units operated from dry batteries were delivered to the Customs Authorities by the National Physical Laboratory for test at ports. These are being tried out.

(b) The devices will only be useful to Government Departments concerned with anti-smuggling work and it is not considered advisable at present to manufacture them for sale to the public.

Shri K. C. Sodhia: Do our customs authorities make constant use of this device?

Shri K. D. Malaviya: The portable model is being used, and we hope, Sir, that if this experiment succeeds, they will use it constantly. I don't see why they should not.

Shri Sarangadhar Das: Has this device been used by our customs service in detecting gold?

Shri K. D. Malaviya: The device is meant to detect all metals.

FOREIGN INVESTMENTS IN INDIA

*523. **Shri Tushar Chatterjee:** Will the Minister of Finance be pleased to state:

(a) whether it is a fact that the Economic and Statistical Co-ordination